

an>

Title: Regarding the Taxation Laws (Second Amendment) Bill, 2016.

**माननीय अध्यक्ष :** जो भी प्वाइंट ऑफ आर्डर्स उठाये गये हैं, in view of the urgency involved, we have to dispose of the Bill today itself. कल बिल इंट्रोड्यूस हुआ था और आज यह पारित होने के लिए आ रहा है, अमेंडमेंट्स भी आ रहे हैं, इसलिए कोई प्वाइंट ऑफ आर्डर स्टैंड नहीं करता है।

दूसरी बात यह है कि जो अमेंडमेंट ऐसी आयी है, जिसमें प्रेजिडेंट की रिकमेंडेशन जरूरी है, but there is no time, so I cannot permit such amendments to be moved. Therefore, I cannot permit the Members moving of such amendments which require the President's recommendation. Now, we will take up the Bill.

...(Interruptions)

HON. SPEAKER: Hon. Members, the Taxation Laws (Second Amendment) Bill, 2016 is a Bill of vital public importance. It is my earnest desire that the House should have a thorough debate on this Bill. However, in the prevailing situation, it is not possible to have a discussion on this Bill. It is impossible because of the way all of you are behaving. It is impossible to have a discussion on this Bill. The Hon. Members will appreciate that this Bill is required to be considered and passed by this House. Therefore, I will put further motions in regard to the Bill directly to the vote of the House.

...(Interruptions)

HON. SPEAKER: I am sorry to say that this is not the way.

...(Interruptions)

HON. SPEAKER: You do not want a discussion, and I cannot help it. If you want a discussion, please go back to your seats, and I am ready for it.

...(Interruptions)

HON. SPEAKER: The question is:

"That the Bill further to amend the Income-tax Act, 1961 and the Finance Act, 2016, be taken into consideration."

*The motion was adopted.*

...(Interruptions)

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

...(Interruptions)

HON. SPEAKER: Hon. Members, Sarvashri N.K. Premachandran, B. Mahtab, Rajeev Satav and K.C. Venugopal have tabled amendments to the Taxation Laws (Second Amendment) Bill. I may inform the House that amendment Nos. 1,2,3, 6 and 7 by Shri N.K. Premachandran; amendment No. 11 by Shri B. Mahtab; both the amendments tabled by Shri Rajeev Satav, and amendment No. 12 by Shri K.C. Venugopal require recommendation of the President under clause (1) of Articles 117 and 274 of the Constitution for moving in Lok Sabha. Since the recommendation of the President for moving the amendments has yet not been received, hon. Members cannot be permitted to move these amendments. However, I will call Shri Mahtab and Shri N.K. Premachandran to move their amendments which do not require President's recommendation.

...(Interruptions)

HON. SPEAKER: The question is:

"That clauses 2 to 4 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

### **Clause 5 Amendment of Section 2**

HON. SPEAKER: Shri N.K. Premachandran, are you moving your amendment Nos. 4, 5, 8 and 9 to clause 5 of the Bill?

SHRI N.K. PREMACHANDRAN (KOLLAM): I am not moving.

HON. SPEAKER: He is not moving the amendments.

...(Interruptions)

### **15.00 hours**

HON. SPEAKER: Shri Bhartruhari Mahtabji, are you moving your amendment no. 10?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I beg to move:

